

SHRI RAM NAGINA MISHRA: Sir, my point of order is that you have set a new tradition that during zero hour, every one will be heard so I would like to know as to what criteria you have adopted for that. I have also given a notice, I speak very little...

MR. SPEAKER: Okay, I have understood you point of order. Now, you, please speak.

(Interruptions)

SHRI RAM NAGINA MISHRA: It is not my habit but I have observed that you allow those Members to speak who disturb you more.

Sir, I would like to draw the attention of the Government, through you, towards the sugarcane growers. Uttar Pradesh is a sugarcane producing state...

MR. SPEAKER: Yesterday, there was a discussion on Agriculture and today you are raising sugarcane issue. How that would do?

SHRI RAM NAGINA MISHRA: When I asked a supplementary question, I was told that sugarcane does not come under Agriculture. I still remember that.

MR. SPEAKER: All right, you can make your submission.

SHRI RAM NAGINA MISHRA: I will make submission only if you allow me. You can go through the record also.

Sir, Uttar Pradesh is a sugarcane producing State but it is astonishing that arrears amounting to more than Rs. 100 crores as price of sugarcane supplied by the growers are yet to be paid. Deoria district, which has 14 sugar mills and 35 factories of Sugar Corporation, tops the arrears list. In my constituency there is a sugar factory in Padrauna which is controlled by BIC company. During

the election time a new Chairman of the factory has been appointed from BIC. Earlier, there was a practice to have two Chairman separately for Kanpur Sugar works and BIC. The Chairman of BIC has refused to give Bank guarantee where as the position hitherto was that BIC had been giving Bank guarantee. The Hon. Minister is present in the House, he has given orders to his Secretary but surprisingly the Secretary to the Minister says that Bank guarantee will not be given so long as both the Chairmen are not present. It is surprising that the Secretary is not obeying the orders of the Minister. I do not know whether the Minister of Textiles is the real incharge of the Ministry or his Secretary. Sir, through you, I would like to say that Bank guarantee should be given and the arrears amounting to crores of rupee should be paid to the sugarcane growers immediately.

12.56 hrs.

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of Ministry of Civil Aviation and Tourism for 1991-92

[English]

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK): Sir, on behalf of Shri Madhavrao Scindia, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation and Tourism for 1991-92. [Placed in Library See No. LT-527/91]

Sugar Development Fund (Amendment) Rules, 1991

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): Sir, I beg to lay on the Table a copy of the Sugar Development Fund (Amendment) Rules, 1991 (Hindi and English ver-

sions) published in Notification No. G.S.R. 235(E) in Gazette of India dated the 24th April, 1991 under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982. [Placed in Library See No. LT-528/91]

Detailed Demand for Grants of Ministry of Food Processing Industries for 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRIGIRIDHARGOMANGO): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for 1991-92. [Placed in Library See No. LT. 529/91]

Detailed Demands for Grants for the Expenditure of the Central Government on the Department of Telecommunications for 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): Sir, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) for the Expenditure of the Central Government on the Department of Telecommunications for 1991-92. [Placed in Library See No. LT. 530/91]

Detailed Demands for Grants of the Ministry of Surface Transport for 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRIGIRIDHARGOMANGO): Sir, on behalf of Shri Jagdish Tytler, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Surface Transport for 1991-92. [Placed in Library See No. LT-531/91].

Indian Administrative Service (Probationers Final Examination) Amendment Regulations, 1991 and Notification under Administrative Tribunals act 1984 etc.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): Sir, I beg to lay on the Table:-

- (1) A copy of the Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1991 (Hindi and English versions) published in Notification No. G.S.R. 428 in Gazette of India dated the 27th July, 1991 under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library See No. LT-532/91]
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:-
 - (i) The Central Administrative Tribunal (Accounts Personnel Posts) Recruitment Rules, 1990 published in Notification No. G.S.R. 144 (E) in Gazette of India dated the 20th March, 1990.
 - (ii) The Central Administrative Tribunal (Group 'C' and Group 'D' Posts) Recruitment (Amendment) Rules, 1990 published in Notification No. G.S.R. 626 (E) in Gazette of India dated the 3rd July, 1990.
 - (iii) The Andhra Pradesh Administrative Tribunal (Salaries and allowances and conditions of Service of Chairman Vice-Chairman and Members) Amendment Rules, 1991 published in Notification No. G.S.R. 52(E) in Gazette of India dated the 29th January, 1991.